

1743

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 269 OF 2024

IN THE MATTER OF :-

Sanavvar ...Applicant

versus

State of U. P. & Others.Respondents

N.D.O.H. : 02/09/2025

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(ANIL KARNWAL)

Advocate for the Respondent No.12

C-6, Manas Vihar Apartments,

Mayur Vihar, Phase-I, New delhi-110091.

Mobile No. 9810044429

Email : anil.karnwal@gmail.com

Dated : 30.08.2025

New Delhi.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 269 OF 2024

IN THE MATTER OF :-

Sanavvar ...Applicant

versus

State of U. P. & Others.Respondents

REPLY/OBJECTION ON BEHALF OF THE RESPONDENT No. 12
NAMELY M/s SHRI JEE RECLAIMING MILLS PVT. LTD. TO THE
PRESENT O.A. No. 269/2024 ALONG-WITH OBJECTION TO THE
RESPONSE DATED 23.07.2025 FILED BY UPPCB.

MOST RESPECTFULLY SHOWETH :-

1. That the aforesaid matter is pending before this Hon'ble Tribunal and is to be listed on 02.09.2025 before this Hon'ble Tribunal for further hearing.
2. That it is stated that vide its order dated 24.07.2025, this Hon'ble Tribunal was pleased to grant a period of one month to respondent No.12 to file its reply to the aforesaid Original Application in the aforesaid matter along-with reply/objection to the response

Rajiv

dated 23.07.2025 filed by UPPCB. Hence, the present reply is being filed on behalf of the answering respondent No.12.

3. That the answering respondent No.12 is filing this short reply/objection to the O.A. 269/2024 titled Sanavvar versus State of U.P.& others as filed by the applicant before this Hon'ble Tribunal.

4. That the answering respondent No.12 has read the contents of the aforesaid O.A. 269/2024 titled Sanavvar versus State of U.P. & others as filed by the applicant and the reply/response dated 23.07.2025 filed by UPPCB very carefully.

5. That at the outset of this Reply/objection, the answering respondent No.12 denies each and every averment made in the aforesaid O.A. and the reply/response dated 23.07.2025 filed by UPPCB, save and except those which are admitted by the answering respondent No.12 specifically hereinafter.

6. That it is submitted that the aforesaid O.A. as filed by the applicant before this Hon'ble Tribunal in the aforesaid matter is wholly wrong, incorrect and false as far as the respondent No.12 is concerned and the applicant has tried to mislead this Hon'ble Tribunal by placing wholly wrong, incorrect, false and irrelevant facts before

Rajeev

this Hon'ble Tribunal with the main motive to mislead and prejudiced this Hon'ble Tribunal.

PRELIMINARY OBJECTIONS :-

1. That it is most respectfully submitted that the application O.A. No. 269/2024 as filed by the applicant before this Hon'ble Tribunal qua the answering respondent No.12 under reply is wholly false and frivolous and has been filed without any cause of action as admittedly the answering respondent No.12 was not made a party before the Hon'ble Tribunal at the initial stage and the unit of the answering respondent No. 12 was completely closed/non-functional at the time of filing or before the filing of the present Original Application in the year 2024 since the answering respondent No.12 itself had voluntarily opted to close its unit with effect from 15th June, 2024 onwards as the respondent No.12 was under the process of obtaining necessary statutory permissions and clearances by various government departments including the Uttar Pradesh Pollution Control Board. It is further submitted that the answering respondent has been unnecessarily impleaded as the party respondent by the applicant due to mala fide intension and with some ulterior

Rajeev

motives only. It is, therefore, most respectfully submitted that the present Original Application may kindly be dismissed qua the answering respondent with exemplary cost.

2. That it is most respectfully submitted that the vide letter dated 19.05.2020, the Regional Officer, Muzaffar Nagar of the Uttar Pradesh Pollution Control Board had granted 'CONSENT ORDER' under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 in favour of the answering respondent No.12 i.e. M/s Shri Jee Reclaiming Mills Pvt. Ltd. It is further stated that the said Consent Order was valid for the period from 01/03/2020 to 31/07/2024. It is, therefore, most respectfully submitted that the answering respondent has never operated its industrial unit without obtaining necessary consent or order from the concerned authorities including the Pollution Control Board. Thus, the answering respondent has been unnecessarily impleaded as the party respondent by the applicant due to mala fide intension and with some ulterior motives only. It is, therefore, most respectfully submitted that the present Original Application may kindly be dismissed qua the answering respondent with exemplary cost.



3. That it is most respectfully submitted that the answering respondent has voluntarily opted to shut down its unit with effect from 15/06/2024 since it was brought into the knowledge of the answering respondent that it has to install some more devices to control pollution. This fact was found to be correct when the officers of the Regional Office of the U.P. Pollution Control Board made a sudden inspection of the unit of the respondent, it was found closed/non-functional. However, vide its Order dated 13/12/2024, the U.P. Pollution Control Board directed the respondent No.12 not to operate its unit with immediate effect. It is further submitted that the answering respondent has never violated the order dated 13/12/2024 passed by the U.P. Pollution Control Board till this date.
4. That it is most respectfully submitted that in response to the order dated 13/12/2024 passed by the U.P. Pollution Control Board, the answering respondent gave its written reply/representation to the Chief Environment Officer, Circle-3, U.P. Pollution Control Board, Lucknow stating therein that the answering respondent is under process to install the required instruments/equipment so that no pollution be caused from its



unit and also clearly stated that the answering respondent had already voluntarily shut down its unit with effect from 15/06/2024.

5. That it is most respectfully submitted that the answering respondent gave its written representation dated 25.04.2025 to the U.P. Pollution Control Board, Lucknow stating therein that the respondent No.12 had already installed the required instruments/equipment like ETP plant to treat purge-water, Nitrogen Purging Systems to cool reactors as per SOP issued by CPCB, etc and Programmable Logic Controller for temperature & pressure measurement and prayed for revocation of closure order dated 13/12/2024. It is further submitted that vide its letter/Order dated issued by the U.P. Pollution Control Board, the closure order dated 13/12/2024 was revoke qua the unit of the respondent with some conditions and strict compliance of the orders passed by this Hon'ble Tribunal in the present case. It is, therefore, most respectfully submitted that the present Original Application may kindly be dismissed qua the answering respondent No.12 with exemplary cost and the unit of the respondent No.12 may kindly be allowed to operate in the

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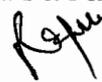
interest of justice keeping in view of the facts and circumstances as stated hereinabove. A true copy of the letter/Order dated 02.06.2025 issued by the U.P. Pollution Control Board is annexed herewith as Annexure R-1.

6. That it is most respectfully submitted that the answering respondent had applied for obtaining Registration Certificate from the Uttar Pradesh Ground Water Department (UPGWD) for ground water extraction vide application dated 05.04.2025. It is submitted that the UPGWD vide Registration Certificate No. 202504000171 dated 31.05.2025 granted permission to the answering respondent for abstraction of ground water. A true copy of the application dated 05.04.2025 with copy of Registration Certificate No. 202504000171 dated 31.05.2025 issued by the UPGWD is annexed herewith as Annexure R-2.
7. That it is most respectfully submitted that the answering respondent has also applied to the Uttar Pradesh Pollution Control Board for grant/renewal of authorization for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilization or treatment or disposal of hazardous and other waste.



It is further submitted that for the purpose of transport, treat, store and dispose of hazardous waste, the answering respondent has already concluded a Service Agreement dated 07.06.2025 for a period of 5 years with M/s Uttar Pradesh Waste Management Project, an approved agency by UPPCB. A true copy of the application dated nil and Service Agreement dated 07.06.2025 is annexed herewith as Annexure R-3.

8. That it is most respectfully submitted that the UPPCB vide its letter dated 10.06.2025 has Consolidated Consent & Authorization (CCA) to the answering respondent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section-21 Air (Prevention & Control of Pollution) Act, 1981 with a validity with effect from 10/06/2025 to 31/07/2025. A true copy of the CCA dated 10.06.2025 issued by UPPCB is annexed herewith as Annexure R-4.
9. That it is further most respectfully submitted that the answering respondent has already installed ETP of capacity 05 KLD, digital instrumentation & Programmable Logic Controller (PLC) for temperature and pressure measurement & process control and Nitrogen Purging Systems to cool reactors as per SOP issued by



CPCB/MoEFF&CC guidelines. A true copy of the photographs of the ETP plant, PLC plant & Nitrogen Purging Plant installed at the premises of the answering respondent is annexed herewith as Annexure R-5.

REPLY ON MERIT/PARA-WISE REPLY :-

1. That the contents of the Para Nos.1 to 4 of the application under reply is false and incorrect and, therefore denied for want of knowledge as the same are not applicable for the answering respondent.
2. That the contents of the Para No.5 of the application under reply is false and incorrect and, therefore strongly denied. It is stated that though the name of the answering respondent is not mentioned in the para under reply. But it is categorically denied that the unit of the answering respondent was creating or causing any pollution be it air or water or any other type of pollution since the unit was already closed/non-functional much before the filing of the present application and the answering

Reply

respondent was under the process for installation of pollution control devices.

3. That the contents of the Para No.6 of the application under reply is false and incorrect and, therefore strongly denied. It is stated that It is further submitted that the answering respondent has been unnecessarily impleaded as the party respondent by the applicant due to mala fide intension and with some ulterior motives only. It is, therefore, most respectfully submitted that the present Original Application may kindly be dismissed qua the answering respondent with exemplary cost.

REPLY/OBJECTION TO THE REPORT DATED 23.07.2025 FILED BY

UPPCB :-

1. That the answering respondent No.12 has read the contents of the reply/response dated 23.07.2025 filed by UPPCB very carefully.

Rajeev

2. That at the outset of this Reply/objection, the answering respondent No.12 denies each and every averment made in the reply/response dated 23.07.2025 filed by UPPCB, save and except those which are admitted by the answering respondent No.12 specifically hereinafter.

3. That it is stated that the UPPCB vide its reply/response dated 23.07.2025 has fairly stated that the Unit of the answering respondent was found non-operational. The UPPCB has further correctly stated that the Unit is registered with UPGWD for ground water extraction and the Unit has installed ETP of 5.0 KLD for waste water treatment, 02 unit of Reactors of to control air pollution and air & water consent with validity up-to 31.07.2027, PLC plant, Nitrogen Generator, Fire fighting measures, and the unit has applied for Hazardous Waste Authorization with Service Agreement dated 07.06.2025 having validity for 5 years with Uttar Pradesh Waste Management Project.

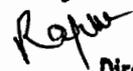
Rajiv

It is, therefore, most respectfully submitted that the present Original Application may kindly be dismissed qua the answering respondent No.12 with exemplary cost and the unit of the respondent No.12 may kindly be allow to operate in the interest of justice keeping in view of the facts and circumstances as stated hereinabove.

It is prayed accordingly.

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd.

Filed by :


Directo

(Shri Jee Reclaiming Mills Pvt. Ltd.)

Respondent No.12

Through



(ANIL KARNWAL)

Advocate for the Respondent No.12

C-6, Manas Vihar apartments,

Mayur Vihar, Phase-I, New delhi-110091.

Mobile No. 9810044429

Email : anil.karnwal@gmail.com

Verification :- Verified at New Delhi on this the 30th day of August, 2025 that the contents of the present reply/objections are true and correct to my knowledge and belief and also based on information



derived from the documents that are being filed along-with. No part of the same is false and nothing material has been concealed therefrom.

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd



(Shri Jee Reclaiming Mills Pvt. Ltd.)
Director

Respondent No.12

Dated : 30.08.2025

New Delhi.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 269 OF 2024

IN THE MATTER OF :-

Sanavvar ...Applicant

versus

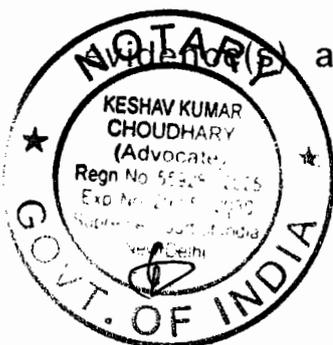
State of U. P. & Others.Respondents

AFFIDAVIT

I, Rajender Kaushik son of Shri aged about 62 years, the director of M/s Shri Jee Reclaiming Mills Pvt. Ltd., - the respondent No.12 in the aforesaid matter, resident of near Durga Mandir, Durgapuri, Khatauli, District Muzaffar Nagar (U. P.) - 251201 at present at New Delhi temporarily do hereby declare and state on oath as under :-

1. That I am the duly authorized representative of the Respondent No.12 namely M/s Shri Jee Reclaiming Mills Pvt. Ltd. in the aforesaid case and have been authorized by the Respondent No.12 company to contest the aforesaid case and file appropriate reply, application(s),

and documents in support thereof on behalf of the



Rajender

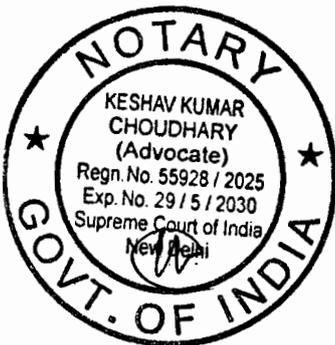
Respondent No. 12 herein and, therefore, well versed with the facts and circumstances and, thus, competent to swear this affidavit.

2. That the accompanying reply on behalf of the respondent No.12 has been drafted by my counsel under my instructions and I have understood its contents very carefully and I state that statement of facts in the accompanying application are true and correct to my knowledge & belief and no part of it is false and nothing material has been concealed therefrom.

30/08/25
I Identify The Deponent Who Has Signed / Put T. I. In my Presence

Rajiv
DEPONENT

VERIFICATION :- Verified at New Delhi on this the 30th day of August, 2025 that the contents of this affidavit are true and correct to the best of my knowledge and belief and nothing is false.



ATTESTED
Kesh
KESHAV RR. CHOUDHARY
(ADVOCATE) NOTARY, DELHI
Regn. No. - 55928/2025
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA, NEW DELHI
REGISTER Pg/SI. No. 1-3/30/25
Rajiv
DEPONENT
ATTESTED
Kesh
NOTARY PUBLIC



UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या H28786/सी-3/वायु-615/मु0नगर/25

दिनांक 2-6-25

सेवा में,

पंजीकृत 16

मैसर्स श्री जी रिक्लेमिंग मिल्स प्रा0लि0.

5वां किमी0, जानसठ-मोरापुर रोड.

ग्राम-सालारपुर, जनपद-मुजफ्फरनगर। 97-1685499-1

विषय:- वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31ए के अन्तर्गत जारी बन्दी आदेश दिनांक 13.12.2024 को संशोधित किये जाने के संबंध में।

महोदय,

उपरोक्त विषयक बोर्ड के पत्र संख्या एच 2198/सी-3/वायु-615/मु0नगर/2024, दिनांक 13.12.2024 जिसके द्वारा उद्योग के विरुद्ध बन्दी आदेश जारी किया गया है, का सन्दर्भ लेने का कष्ट करें। उद्योग द्वारा बन्दी आदेश के क्रम में प्रेषित प्रत्यावेदन दिनांक 25.04.2025 के क्रम में उद्योग का निरीक्षण क्षेत्रीय कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 14.05.2025 को किया गया। निरीक्षण के समय उद्योग संचालित नहीं पाया गया। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित निरीक्षण आख्या एवं संस्तुति दिनांक 15.05.2025 पर विचारोपरान्त सहाय अधिकारी के अनुमोदनोपरान्त उद्योग को जारी बन्दी आदेश दिनांक 13.12.2024 को निम्नलिखित निर्देश के साथ निरस्तारित किया जाता है -

1. उद्योग द्वारा राज्य बोर्ड से सहमति जल/वायु एवं परिसंकटमय अपशिष्ट प्राधिकार प्राप्त करने के उपरान्त ही उद्योग का संचालन किया जाए।
2. उद्योग द्वारा स्थापित वायु प्रदूषण नियंत्रण व्यवस्था का सुचारु एवं लगातार संचालन इस प्रकार सुनिश्चित किया जाए कि गैसीय उत्सर्जन सदैव निर्धारित मानकों के अनुरूप रहे।
3. उद्योग संचालन के उपरान्त बोर्ड की प्रयोगशाला से स्टैक गैनिटरिंग कराकर, एक माह में अनुश्रवण आख्या प्रेषित किया जाए।
4. उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों का पूर्णतया पालन सुनिश्चित किया जाए।
5. उद्योग द्वारा मा0 एन0जी0टी0 एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित किया जाए।
6. उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम-1986 के वैधानिक प्राविधानों का अनुपालन सुनिश्चित किया जाये।
7. केन्द्रीय प्रदूषण नियंत्रण बोर्ड (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार) द्वारा टायर पायरोलिसिस ऑयल के उत्पादन सम्बन्धी उद्योगों हेतु जारी स्टैण्डर्ड आपरेटिंग प्रोसीजर गाइडलाइन दिनांक 16 जनवरी 2024 का अक्षरशः अनुपालन सुनिश्चित किया जाए।
8. मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 269/2024 सतंबर बनाम स्टेट ऑफ यू0पी0 में पारित आदेशों का अक्षरशः अनुपालन सुनिश्चित किया जाए।

उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए तथा अनुपालन आख्या समसबद्ध रूप से बोर्ड को प्रेषित की जाए।

सहाय अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Digitally signed by

Praveen Kumar

Date: 02-06-2025, मुजफ्फरनगर, पृष्ठा-3

11:26:28

प्रतिलिपि:- निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु।

1. जिलाधिकारी, मुजफ्फरनगर।
2. वरिष्ठ पुलिस अधीक्षक, मुजफ्फरनगर।
3. मुख्य पर्यावरण अधिकारी, (प्रशासन), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

(2)

4. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, विद्युत वितरण खण्ड, मुजफ्फरनगर।
5. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, ~~मुजफ्फरनगर~~ को इस निर्देश के साथ प्रेषित कि उद्योग को निर्गत निर्देशों का अनुपालन सुनिश्चित कराये। ~~मुजफ्फरनगर~~

मुख्य पर्यावरण अधिकारी, वृत्त-3


(TRUE COPY)



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0425RIN0175
Application Date आवेदन तिथि		05/04/2025	
Name of the Applicant आवेदक का नाम	RAJENDRA KAUSHIK		
Mobile No. मोबाइल नंबर	9058133215	Email ID. ईमेल आईडी	vikaskaushik9058@gmail.com
Date of Birth जन्मतिथि	28/10/1962	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	2892-5025-4604	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	Near Durga Mandir, Durgapuri, Khatauli	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFAR NAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFAR NAGAR	Pin Code पिन कोड	251201
Designation पद	DIRECTOR	Company Name कंपनी का नाम	SHRIJEE RECLAIMING MILLS PRIVATE LIMITED
Company Address कंपनी का पता	KHASARA NO. 1041, VILLAGE SALARPUR, MEERANPUR ROAD	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Muzaffar Nagar	Block ब्लॉक	JANSATH

Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	KHASARA NO. 1041	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No	
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	NA	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download	
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download			
Location Coordinates स्थान निर्देशांक	29.311491 77.901657	Google Map गूगल मैप	Download	
Particulars of The Existing Well विद्यमान कूप का ब्यौरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/01/2025	Type of Well कूप का प्रकार	Tube Well/Boring	
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)	10			
Housing Pipe If Any यदि कोई है		No		
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	80.00	85.00	5.00	100.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	80.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Ground Water Level (In meter) भूजल स्तर (मीटर में)	18.00			
Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	10.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	1.50	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	80.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	01/01/2025	
Details of Utilization of Well कूप के उपयोग का विवरण				

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial		
Annual Running Hours वार्षिक उपयोग (घंटे में)	165.00	Annual Days वार्षिक उपयोग (दिनों में)	330
Daily Running Hours दैनिक उपयोग (घंटे में)	0.50	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	INDUSTRIAL EFFLUENT SHALL NOT BE DISCHARGED AND TREATED VIA ETP AND DOMESTIC EFFLUENT DISCHARGE THROUGH SEPTIC TANK	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	80.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	WATER REQUIREMENT 5 KLD.
Maximum Allowable Annual Extraction of Ground Water:			1650.00
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-58-0040558	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	08/04/2024
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	07/04/2034	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Micro		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
 - (c) Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b) and (c).
 - (d) Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.

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Print

Transaction Details :	
Payment Reference No./ Order No. :	UP01525040513384574
Status :	SUCCESS
Transaction Amount :	5000
Transaction ID :	250405223905241
Transaction Date and Time :	2025-04-05 13:39:29
Entrepreneur ID :	UPSWP200790071
Unit ID :	UPSWP20079007101
PayIDFromBank ID :	250405223905241

Proceed to Next Action



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)
[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water
(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202504000171			
Name of the Owner	RAJENDRA KAUSHIK	Company Name	SHRIJEE RECLAIMING MILLS PRIVATE LIMITED
Designation पद	DIRECTOR	Company Name कंपनी का नाम	SHRIJEE RECLAIMING MILLS PRIVATE LIMITED
Company Address कंपनी का पता	KHASARA NO. 1041, VILLAGE SALARPUR, MEERANPUR ROAD	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Near Durga Mandir, Durgapuri, Khatauli	Application No.	MZFN0425RIN0175
Date of Submission	05/04/2025	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	JANSATH
Plot No./Khasra No.	KHASARA NO. 1041	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/01/2025		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	80.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.50
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	10.00
Date of Energization (In Case of Electric Pump)			01/01/2025

31/05/2025, 14:47

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This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / Information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Date :31/05/2025

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

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(TRUE COPY)

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ANNEXURE R-3

25

UTTAR PRADESH POLLUTION CONTROL BOARD

FORM 1

[See Rules 6(1)]

Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste

Part A: General(to be filled by all)

1. (a)	Name and address of the unit and location of facility:	SHRI JEE RECLAIMING MILLS PVT LTD 5th Km. Meerapur Road, Vill. Salarpur, Tehsil Jansath, MUZAFFAR NAGAR,251314
(b)	Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail:	RAJENDRA KAUSHIK/Director /9058133215/vikaskaushik9058@gmail.com
(c)	Authorisation required for(Please tick mark appropriate activity or activities:)	Generation,Storage,Transportation,Disposal
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)	
2.	Nature and quantity of Hazardous waste handled in T/Annum (or) KL/Annum	

	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Waste Type	Waste Storage	Waste Disposal	Source of generation of waste	Physical status	Quantity stored at any time	Quantity accumulated as on 31st March
	Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	Used or spent oil	.300 KL/Annun	Recyclable	Filled In Plastic Barrel/ Drum	U.P. Waste Management Project (A Division Of Re Sustainability Limited) Plot No. 672 On NH-2, Sikandra Road, Village-Kumbhi, Teh: Akbarpur, Distt: Kanpur Dehat (U.P.)-209101	Arising During Process	Oily	.100 KL	0 KL
	Handling of hazardous chemicals and wastes	Contaminated cotton rags or other cleaning materials	.600 T/Annun	Landfillable	Filled In Plastic Barrel/ Drum	U.P. Waste Management Project (A Division Of Re Sustainability Limited) Plot No. 672 On NH-2, Sikandra Road, Village-Kumbhi, Teh: Akbarpur, Distt: Kanpur Dehat (U.P.)-209101	Arising During Process And Cleaning	Solid	.200 T	0 T
3.(a)	Year of commissioning and commencement of Production?					2014				
(b)	Whether the industry works 1 shift/2 shifts/round the clock?					one shifts				

4.	<p>Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to:</p> <ul style="list-style-type: none"> • Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property; • Implementing the measures necessary to protect persons and the environment; • Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available; • Arrangements for training staff in the duties which they are expected to perform; • Arrangements for informing concerned authorities and emergency services; and • Arrangements for providing assistance with off-site mitigatory action. <p>(To be attached separately)</p>	Not Attached
5.	<p>Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste</p> <p>(To be attached separately)</p>	Not Attached

Part B: To be filled by hazardous waste generators

(a) Products Details			
	Product Name	Quantity	Unit
	RPO (Pyrolysis Oil)	6.0	Metric Tonnes/Day
	Carbon Black	5.0	Metric Tonnes/Day
	Steel Wire	3.0	Metric Tonnes/Day
(b) By Products Details			
	Raw-Material Name	Raw-Material Quantity	Unit
	Waste Tyre	20.0	Metric Tonnes/Day
(c)	<p>Process description including process flow sheet indicating Inputs and Outputs (raw materials, chemicals, products, by-products, wastes, emissions, wastewater etc.) Please attach separate sheets:)</p>	Not Attached	
(d) Characteristics(waste-wise) and Quantic of waste generation per annum:			

Schedule	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characteristics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/ R eprocessing etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and environmental facilities provided for safe handling
Schedule I	Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	Used or spent oil	.300 KL/Annunum	Oily	Only Storage	Only Storage	Through TSDF	Goggles, Gum Boot, Hand Gloves, Mask ETC Provided For Safe Handling Of Hazardous Waste
Schedule I	Handling of hazardous chemicals and wastes	Contaminated cotton rags or other cleaning materials	.600 T/Annunum	Solid	Only Storage	Only Storage	Through TSDF	Goggles, Gum Boot, Hand Gloves, Mask ETC Provided For Safe Handling Of Hazardous Waste
(e)	Hazardous and other wastes generated from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.				,5th Km. Meerapur Road, Vill. Salarpur, Tehsil Jansath, MUZAFFAR NAGAR,251314,5th Km. Meerapur Road, Vill. Salarpur, Tehsil Jansath, MUZAFFAR NAGAR,251314			

Part C: To be filled by Treatment, storage and disposal facility operators

1.	Provide details of the facility including:
(i)	Location of site with layout map:
(ii)	Safe storage of the waste and storage capacity
(iii)	The treatment processes and their capacities
(iv)	Secured Landfills
(v)	Incineration, if any
(vi)	Leachate Collection and Treatment System

(vii)	Fire Fighting Systems	
(viii)	Environmental management plan including monitoring	
(ix)	Arrangement for transportation of waste from generators	
2.	Provide details of Any other activities undertaken at the Treatment, storage and disposal facility site.	
3.	Attach a Copy of prior Environmental Clearance	Not Attached

Part D: To be filled by recyclers or pre-processors or co-processors or users of hazardous or other wastes

1.	Nature and quantity of different wastes received per annum from domestic sources or imported or both:		
	Hazardous Wastes Type	Quantity	Source (Domestic/Imported)
2.	Installed capacity as per registration issued by the District Industries Centre or any other authorised Government agency. Provide copy:		Not Attached
3.	Provide details of secured storage of wastes including the storage capacity		
4.	Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.) Attach separate sheets:		Not Attached
5.	Provide details of end users of products or by-products		
6.	Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste		
7.	Provide details of occupational health and safety measures		
8.	Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines:		
9.	Arrangements for transportation of waste to the facility		

Place:

Date:

Signature of the Applicant

Name and Designation

Enclosures :

1. CCA Copy (Attached)

2. TSDf Agreement (Attached)
3. Balance Sheet (Attached)
4. Balance sheet Or CA Certificate (Attached)

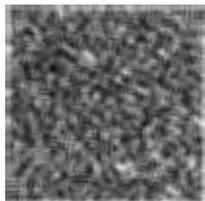


सत्यमेव जयते

e-Stamp



Certificate No. : IN-UP77442112149056X
 Certificate Issued Date : 06-Jun-2025 04:26 PM
 Account Reference : NEWIMPACC (SV)/ up14632404/ KHATAULI/ UP-MJF
 Unique Doc. Reference : SUBIN-UPUP1463240452443760248952X
 Purchased by : RAJENDRA KAUSHIK SO BRIJBHUSHAN
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : RAJENDRA KAUSHIK SO BRIJBHUSHAN
 Second Party : Not Applicable
 Stamp Duty Paid By : RAJENDRA KAUSHIK SO BRIJBHUSHAN
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



₹100

Please write or type below this line

SERVICE AGREEMENT

This Service Agreement („Agreement“) is made on 7th June 2025 at Kanpur Dehat, Uttar Pradesh, and shall be effective retrospectively from 07-06-2025 (hereinafter referred as the “Effective Date”) and will remain effective for 5 years therefrom.

BY AND BETWEEN

M/s Uttar Pradesh Waste Management Project (A Division of Re Sustainability Ltd.) having UPPCB CCA No. 157137/UPPCB/KanpurDehat(UPPCBRO)/CTO/both/KANPUR DEHAT/2022, dated -1st October 2022 situated at Village - Kumbhi, Distt. - Kanpur ((Dehat), Uttar Pradesh - and having its registered office at Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad-500 081, India (hereinafter referred to as “UPWMP/ OPERATOR”) and represented by its Authorized Signatory, of the **FIRST PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof)

A N D

M/s. Shrijee Reclaiming Mills Private Limited having their production unit at “5 KM Stone, Meeranpur Road, Jansath, Muzaffarnagar, Uttar Pradesh, 251314” (hereinafter referred to as “GENERATOR”) **SECOND PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof).

The UPWMP and GENERATOR hereinafter individually referred to as “PARTY” and collectively as “PARTIES”.

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd. Page 1 of 10

Rajeev
Director

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holder. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority

06-Jun-2025 04:26 PM UP-JUN-2025 04:26 PM IN-UP77442112149056X

RAJENDRA KAUSHIK SO BRIJBHUSHAN RAJENDRA KAUSHIK SO BRIJBHUSHAN RAJENDRA KAUSHIK SO BRIJBHUSHAN RAJENDRA KAUSHIK SO BRIJBHUSHAN RAJENDRA KAUSHIK SO BRIJBHUSHAN

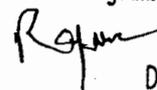
WHEREAS

- A. UPWMP has set up an engineered common facility to treat, store and dispose off Hazardous Waste As per the guidelines under "*Hazardous & Other waste (Management and Transboundary movement) Rules - 2016*" with authorization by UP Pollution Control Board.
- B. GENERATOR desires to get their Hazardous Waste, being generated at their production unit mentioned above as per their UP Pollution Control Board Authorization to be Collected, Transported, Treated, Stored and Disposed off, by utilizing the services of the UPWMP. Copy of Authorization is part of this Agreement.

NOW THEREFORE THOSE PRESENT WITNESSETH AND IT IS HEREBY DECLARED AND AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:

01. The Scope of service to be provided by the UPWMP is limited to Transport, Treat, Store and Dispose Hazardous Waste of the GENERATOR.
02. UPWMP shall dispose the Waste as per the mandate given to UPWMP, as it is a Common Facility catering to diverse Wastes. UPWMP shall follow Ministry of Environment & Forests, Central Pollution Control Board, UP Pollution Control Board specified rules & guidelines, along with future amendments, and adopting latest disposal technologies.
03. UPWMP hereby confirms that GENERATOR is a registered Member of UPWMP and also is in receipt of an amount of **Rs.20,000/- (Rs. Twenty Thousand only)** towards Membership Registration Fees as per the criteria mentioned in Annexure-A, Item no. 01 which is non-refundable, non-adustable, non-interest bearing amount.
04. The Membership No. on the Certificate and as registered with UPWMP is **UPWMP-KNP- HzW-CHW-TSDF-2551**.
05. GENERATOR has mandatory obligation to provide the entire process details which leads to generation of Hazardous Waste to UPWMP for the purpose of determining the Waste Characteristics and to decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage and disposal of the wastes
06. GENERATOR has mandatory obligation to declare Hazardous Waste Quantities on annual/monthly basis "*Hazardous & Other waste (Management and Transboundary movement) Rules – 2016 and any amendment thereof*" and confirm to a set schedule of waste disposal to UPWMP facility as per the declaration format in Annexure-A. Failure to provide this information at the time of agreement or within 30 days from date of signing, shall nullify the agreement terms and conditions.
07. The registered GENERATOR obligations for utilizing the facility are:
 - i) Provide details, in case a waste is classified as explosive /inflammable in nature, the fact has to informed to UPWMP .Detailed information on its characteristics and safe handling practices shall be furnished in advance to UPWMP .In case of any explosion /fire accident arising during Collection of Waste the Generator is solely responsible, in case information as required is not furnished by the Generator.

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd.


Director

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- ii) Provide details of Waste in the Manifest form (Form 10 - as per "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016". provided by UPWMP at cost) and a TREM card (Form 08 - as per "Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016" provided by UPWMP at cost to the transporter of the Waste.
- iii) Provide comprehensive analysis of Waste on parameters identified in Annexure-A Item no. 08 and also other parameters as could be applicable based on the material characteristics / process. UPWMP shall also analyze the Waste for finger print analysis. The parameters for comprehensive and finger print analysis are provided in Annexure-A Item no. 08 & 09. In the event there are differences in the analysis results, the GENERATOR may send their samples to a mutually agreed third party at their own cost. Fresh Comprehensive analysis reports shall be provided by GENERATOR in one or more of the following occasions there is a discrepancy between Comprehensive Analysis and Finger Print Analysis the findings will be reported to UPPCB also.
- a) There is a change in waste characteristics
 - b) There is a change in manufacturing process
 - c) There is a change in product mix/ raw material mix
 - d) An otherwise known reason for change in waste quantities and characteristics and/or
 - e) 2 Years whichever is earlier
08. The Comprehensive Analysis report shall be used to determine the Disposal Pathway based on the Waste Characteristics & as per MoEFCC, CPCB and UP PCB rules and guidelines issued from time to time. Disposal Pathway shall be mutually agreed between GENERATOR & UPWMP and shall form the basis for disposal / USER charges. The base charges are as defined in this agreement in Annexure-A - Item 02.
09. The Charges for Collection, Treatment, Storage, Disposal facility (herein after called as USER CHARGES) will be applicable to GENERATOR as per Annexure-A - Item No. 02, Item No. 03 & 04. All the Charges are exclusive of taxes including GST, duties, cess, tolls etc. and shall be borne by the Generator only.
10. User Charges are subject to Annual Revision also on the basis inflation / escalation of fuel costs, on major price escalations viz., Power Tariff, Change in Disposal Technologies / Method, Wage Hike or wholesale price index or otherwise .
11. The main modes of disposal shall be direct landfill, stabilization followed by landfill, direct incineration, and incineration after treatment of Waste etc. The modes of disposal are dependent on the Waste characteristics.
12. The UPWMP on receipt of information from the GENERATOR, will plan and schedule collection of the Waste from the GENERATOR premises. Safety of community (humans, flora, and fauna) during Collection is prime and thus safety information will have to be provided by the GENERATOR in (Form 09), Waste Collection Manifest (Form 10) and TREM Card (Form 08) for every Waste type as per "Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016". In the event of false information to UPWMP of any nature, all associated direct and indirect liabilities are the responsibility of the GENERATOR.
13. In case a Waste is classified as explosive in nature, the fact has to be informed to UPWMP. Detailed information on its characteristics and safe handling practices shall be furnished in advance to the UPWMP. In case no information is provided, or information is held back and in the event of any explosion or accident during Collection and during handling at UPWMP site the GENERATOR is solely responsible for all associated direct and indirect liabilities.

14. In case, for any reason, if UPWMP vehicle is sent back to the UPWMP without giving the Waste, even after being requisitioned by the GENERATOR, the GENERATOR has to pay the Collection CHARGES for that trip as mentioned under Annexure-A Item 03 for the full capacity load of vehicle.
15. GENERATOR is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by UPWMP in a sanitary manner and so also, the container area should be accessible to the UPWMP vehicle, to come and collect the Container. The Transporter reserves the right to reject collection of Hazardous Waste spilled over the ground and Container whose exteriors are soiled by Hazardous Waste spillage.
16. The GENERATOR has to pay a fixed amount to UPWMP as minimum yearly service commitment charges every year for the purpose of utilization of UPWMP services as per the charges mentioned in Annexure-A Item-06. This amount shall be payable within 30 days from the date of Signing of this Agreement and shall be adjusted against every month User Charges invoices. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular month/period, the UPWMP shall forfeit the amount that is unutilized in that calendar year.
17. The monthly User Charges invoice will be sent to the GENERATOR on or before 5th of every succeeding month and the bill amount shall be paid within 10 days of submission of bill.
18. The payments delayed beyond the period stipulated vide (17) above, interest shall be levied at the rate of 2.5% per month for the outstanding amount. If the outstanding amount has not been paid during the month, UPWMP reserves the right to refuse to extend the facility's services to the GENERATOR.
19. UPWMP reserves the right to terminate the Membership and agreement in the event GENERATOR fails/refuses to pay the bills/dues within three months of raising the bill. Otherwise penal interest will impose 30 % per annum.
20. Wastes which require alternate destruction technologies like reuse/ recycle etc. and if such technology exists at the facility, may be treated upon request by the GENERATOR. However, the prices for such treatment techniques shall be determined by the UPWMP on a case to case basis purely based on their characteristics.
21. Notwithstanding anything else contained herein, neither PARTY hereto shall be liable for damages or to have this AGREEMENT terminated for any delay or default in the performance of such PARTY hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such PARTY, including but not limited to, acts of God, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections.
22. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, by and between the parties hereto.
23. Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
24. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
25. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same or any other breach or non-fulfillment on a future occasion.

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd

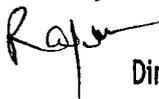
Rajeev

Directo

Page 4 of 10

26. In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future law such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.
27. Either party shall have the right to terminate the agreement in the event of violation/default of any of the terms and conditions as agreed upon in this agreement upon giving 30 days written notice to the other party.
28. Any dispute arising on any clause or clauses of this agreement and the contents of the Annexure-A, hereto between the GENERATOR and UPWMP shall be referred to Arbitration. The Arbitration shall be governed by and conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 or as amended. The arbitration proceedings shall be conducted in English and the Arbitration shall take place at Kanpur. The arbitral award shall be final and binding upon both parties. The costs arising out of Arbitration shall be borne by the parties equally.
29. UPWMP and the GENERATOR mutually agree that the Courts of Kanpur in Uttar Pradesh shall have the exclusive jurisdiction over all the disputes arising out of this Agreement.
30. The GENERATOR agrees and undertakes to indemnify and keep harmless the UPWMP and vice versa, its directors, officers, employees, agent and subcontractors from and against any losses, demand, claim, suit, damage, liability (including any fines, governmental penalty, sanctions and legal costs), cost/expense, settlement suffered or incurred by the UPWMP, its director, officers, employees, agents, servants or third parties on account of or arising from:
- a) The Waste supplied by or collected from the Generator in case of any mismatch of waste from TREM card or finger prints; and any non-disclosure or wrong disclosure of any information as to the characteristic of waste, or
 - b) Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated wastes by the waste Generator either at the project site of UPWMP or anywhere else.
 - c) If applicable taxes, cess, duties, toll etc. are not borne and paid by Generator to the UPWMP and concerned authorities wherever applicable within the stipulated time limit.
31. The UPWMP agrees and undertakes to indemnify and keep harmless the GENERATOR, its directors, officers, employees, agent and subcontractors from and against any losses, demand, claim, suit, damage, liability (including any fines, governmental penalty, sanctions and legal costs), cost/expense, settlement suffered or incurred by the GENERATOR, its director, officers, employees, agents, servants or third parties on account of or arising from:
- a) The willful misconduct and/or gross negligence of the UPWMP (or any of its directors, officers, or employees) in performing its/their obligations under this Agreement;
 - b) Failure of UPWMP to comply with any and all applicable laws in performance of its obligations under this Agreement.
 - c) If taxes, cess, duties, toll etc. borne & paid by the GENERATOR to the UPWMP wherever applicable are not deposited to the concerned authorities within the stipulated time limit.

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd.


Director

**For Uttar Pradesh Waste Management Project
(A Division of Re Sustainability Ltd.)**

Authorized Signatory

Witness: Name: _____
Company/Occupation: Re Sustainability Ltd;
Designation: _____

Sign: _____

Witness: Name: _____
Company/Occupation: Re Sustainability Ltd;
Designation: _____

Sign: _____

For M/s . Shrijee Reclaiming Mills Private Limited

**(AUTHORISED SIGNATORY)
GENERATOR, THE SECOND PART.**

Witness: Name: Rajun
Company/Occupation: _____
Designation: _____

Sign: _____

Witness: Name: VIKAS KAUSHIK
Company/Occupation: _____
Designation: _____

Sign: _____

विजय कौशिक

Encl.:- ANNEXURE-A

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd.

 Rajun
Directo

ANNEXURE - A***Common Hazardous Waste Treatment Storage & Disposal Facility*****01) MEMBERSHIP REGISTRATION FEE / DEPOSIT:**

The lifetime deposit has to be paid by the GENERATOR, as is commonly applicable, is set-out in the following matrix, to help you understand and determine the payable amount as applicable.

Capital Investment of Industry [Rs.] (On Gross Block, without depreciation)	Deposited [Rs.]
< 1 Crore	5,000-50,000
1- 5 Crore	1, 50,000
5 – 10 Crore	3, 00,000
10 – 50 Crore	7, 50,000
50 – 100 Crore	10, 00,000
100 – 200 Crore	15, 00,000
> 200 Crore	20, 00,000

2) User Charges:

The GENERATOR shall pay the following applicable User Charges based on the Waste Types.

3.) Disposal Charges:

- a) Disposal Charges for ETP Sludge : Rs.2650 per MT
- b) Handling & Re handling : Rs.300 per MT
- c) Transportation Charges: Rs.4250 per MT

4) Project Escrow Fund Charges- [PEFC] –

A charge PEFC of @ 5% on the User Charges shall be applicable and levied on the actual waste quantities and applicable user charges. PEFC charges are only applicable for Landfill Waste. This Charge is towards Escrow Account for any emergency remediation post closure period management of TSDF.

- a) GST @18% applicable as per government rules & norms.

5) Container Handling Charges: [Optional, applicable when Services are utilized]

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd

Raju

Director

a) **Container Handling Charges:**

The GENERATOR shall pay for Handling Charges to Re Sustainability as follows for utilizing the Material Handling Equipment.

For Hooklift/Crane Operations: Rs. 250/- per MT

For Waste transported by GENERATOR, Handling (Unloading) Charges shall be Rs. 200/- per MT, if not transported by a Dumper/Tipper, otherwise **Rs.250/MT** shall be applicable

6) **Minimum Yearly Service Charges:**

The GENERATOR has to pay as applicable minimum Yearly service charges. This amount shall be paid on yearly basis. This amount shall be adjusted against User Charges invoices in a calendar period of one year. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular period, the GENERATOR shall forfeit the amount that is unutilized in that calendar year.

- For SSI – Rs.9000/- per Annum, For MSI - Rs.12000/- per Annum, & For LSI - Rs.18000/- per Annum
- Minimum billing of **Rs.4000 per Manifest** will be charged during the invoice raised.

Note: SSI: Small Scale Industry, MSI: Medium Scale Industry and LSI: Large Scale Industry

7) **Truck Detention Charges:**

Maximum time of Three hours is allowed for the truck to be detained at the GENERATOR premises from the time of reporting to their Security Gate. In the event this period is exceeded then Rs.500/- per hour shall be charged as detention charges unless it is mutually agreed and accepted between both parties in writing.

❖ **Terms & Conditions:-**

- This membership is valid as long as the user industry is in good standing with the CHWTSDF and has continued valid authorization from UPPCB.
- This CHW-TSDF shall accept only hazardous wastes as classified in HW Rules for disposal and shall not accept radioactive wastes, Municipal wastes, Bio-Medical waste....
- Acceptance of wastes is dependent on the fulfillment of regulatory and statutory guidelines for operations of CHWTSDF issued from time to time.
- Pathway of disposal of wastes and its price shall be decided based on the guidelines issued from time to time by regulatory authorities and shall be at the discretion of CHWTSDF

3) **List of Parameters has to be Analyze:-**

A) Parameters analyzed for Comprehensive analysis of WASTE:-

1) Physical State	19)Lead (WLT)	37)Benzene	55)Methoxychlor
2)Color	20)Cadmium (Total)	38)Chloro Benzene	56)Pentachlorophenol
3)Texture	21)Cadmium (WLT)	39)Cresols	57)Toxaphene
4)Bulk Density	22)Total Chromium (Total)	40)1,4 - Dichloro Benzene	58)2,4,5 - Tri Chlorophenol
5)pH at 28.6°C	23)Chromium (WLT)	41)1,2 - Dichloro Ethane	59)2,4,6 – Trichlorophenol

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd

Raju

Directo

6)Paint Filter Liquid Test	24)Hexavalent Chromium (Total)	42)Pyridine	60)2,4,5 - TP (Silvex)
7)Loss on Drying at 105°C	25)Hexavalent Chromium (WLT)	43)Ethyl Methyl Ketone	61)Vinyl Chloride
8)Loss on Ignition at 550°C (Dry Basis)	26)Nickel (Total)	44)Nitro Benzene	62)2,4 -D
9)Calorific Value	27)Nickel (WLT)	45)Tetrachloro Ethylene	63)Chlordane
10)Flash Point	28)Zinc (Total)	46)Trichloro Ethylene	64)Ammonia as N (WLT)
11)Reactive Cyanide	29)Zinc (WLT)	47)1,1 - Dichloroethylene	65)Nitrate Nitrogen as N (WLT)
12)Reactive Sulfide	30)Manganese (Total)	48)2,4 - Dinitrotoluene	66)Total Phenols (WLT)
13)Water Soluble Organic	31)Manganese (WLT)	49)Endrin	67)Fluoride as F- (WLT)
14)Water Soluble inorganic	32)Arsenic as As (WLT)	50)Hetachlor (and its epaoxide)	68)Total Fluoride as F-
15)Water soluble halides (as cl-)	33)Copper (Toatl)	51)Hexachlorobenzene	69)Total Chlorides as cl-
16)Total Cynides	34)Copper (WLT)	52)Hexachlorobutadiene	70)Total Sulphates as S
17)Extractable Organics	35)Chloroform	53)Hexachloroethane	
18)Lead (Total)	36)Carbon Tetra	54)Lindane	

A) Parameters to be analyzed for Finger Print analysis of WASTE:-

1) Physical State	5) pH at 28.6°C	9)Calorific Value	13) Other critical parameters
2)Color	6)Paint Filter Liquid Test	10)Flash Point	
3)Texture	7)Loss on Drying at 105°C	11)Reactive Cyanide	
4)Bulk Density	8)Loss on Ignition at 550°C (Dry Basis)	12)Reactive Sulfide	

10) Taxes / Levies:- All Government / Municipal / Panchayat Taxes / Duties/ Levies/ Octroi / Tolls etc, as applicable from time to time, will be borne and payable by GENERATOR.

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd

Rajm
Director

DECLARATION

We, **M/s. Shrijee Reclaiming Mills Private Limited** declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to UPWMP. (Addl sheets could be used for multiple waste types)

- The Avg. Yearly generation of Hazardous Waste is expected as follows.

1. Avg. _____ MT per year of _____ type of Hazardous WASTE
2. Avg. _____ MT per year of _____ type of Hazardous WASTE
3. Avg. _____ MT per year of _____ type of Hazardous WASTE

- The Avg. monthly generation of Hazardous Waste is expected as follows.

1. Avg. _____ MT per month of _____ type of Hazardous WASTE.
2. Avg. _____ MT per month of _____ type of Hazardous WASTE.
3. Avg. _____ MT per month of _____ type of Hazardous WASTE

- The Total accumulated/stored/buried in pits Hazardous Waste from the period of _____ is approximately as follows which is being sent to disposal at UPWMP.

1. Approx. _____ MT of _____ type of Hazardous WASTE.
2. Approx. _____ MT of _____ type of Hazardous WASTE.
3. Approx. _____ MT of _____ type of Hazardous WASTE.

FOR M/s. Shrijee Reclaiming Mills Private Limited
(AUTHORISED SIGNATORY) GENERATOR, THE SECOND PART

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd
Rajan
Direct

~~★~~
(TRUE COPY)



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 32238233

241892/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2025

Date: 10/06/2025

To,

M/s

SHRI JEE RECLAIMING MILLS PVT LTD

5th Km, Meerapur Road, Vill. Salarpur, Tehsil Jansath, MUZAFFAR NAGAR, 251314

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHRI JEE RECLAIMING MILLS PVT LTD located at 5th Km, Meerapur Road, Vill. Salarpur, Tehsil Jansath, MUZAFFAR NAGAR, 251314, subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions.

This CCA SHRI JEE RECLAIMING MILLS PVT LTD granted for the period from 10/06/2025 to 31/07/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Pyrolysis Oil	6.0	Metric Tonnes/Day
2	Carbon Black	5.0	Metric Tonnes/Day
3	Steel Wire	3.0	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.7	Septic Tank	Drain
Industrial	0.0	ETP	Oil containing water shall be treated through ETP of 5 KLD and treated water shall be used in Gardening in industry premises.

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

scribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Heating Furnace (Reactor) 02 Nos.	LSHS & Gas 200 Ltr./Day	01, 02	Particulate Matter	Separate Stack 30 M. high from ground level with each Reactor (APCS - Separate Wet Scrubber)
2	DG Set 62.5 KVA (CPCB-IV Plus)	Diesel or as approved by CAQM	03	Sulphur Dioxide	2.0 M. high from nearest rooftop
3	DG Set 15 KVA	Diesel or as approved by CAQM	04	Particulate Matter	1.5 m. high from nearest Rooftop

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01, 02	Particulate Matter	As per CAQM Standards
2	03, 04	Sulphur Dioxide	As per CAQM Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

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The unit will not use any type of restricted fuel.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upcep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all

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for concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent to operate will be subject to the further orders passed by Hon'ble National Green Tribunal in O.A. No. 269 of 2024 Sanavvar Vs State of U.P. time to time.

2. The unit shall ensure that domestic effluent disposed through Septic Tank and Oil Containing Water shall be treated through ETP of 5.0 KLD. The treated effluent from ETP shall be used in gardening in industry premises.

3. Cooling/Scrubbing water shall be recycled.

4. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

5. Industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified/approved laboratory.

6. Industry shall ensure proper operation and maintenance of Air Pollution Control Devices.

7. Industry shall ensure to apply Hazardous Waste Authorization Form through Nivesh Mitra Portal within 07 days from the issuance of this consent order, otherwise this consent to operate may be deemed as Null & Void.

8. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.

9. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and Commission for Air Quality Management in Delhi-NCR and Adjoining Areas for protection and safeguard of environment from time to time.

10. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. You are directed to develop Miyawaki Forest as per the SOP available at URL: <http://www.upcep.in/TrainingSession.aspx>.

11. Exhaust stack of DG sets of 62.5 KVA (CPCB-IV Plus) and 15 KVA should have 2.0 meter and 4.5 meter high above from nearest roof top respectively. For control of noise, acoustic enclosure should be installed on DG Sets.

12. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 regarding DG sets.

13. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining

GEETESH
CHANDRA

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GEETESH CHANDRA
Date: 2025.06.10 18:06:12
+05'30'

areas) direction no. 53, 62, 65 (As amended) and other direction issued time to time regarding use of cleaner fuel.

14. Industry shall obtain No Objection Certificate from U.P. Ground Water Department for abstraction of ground water and submit to this office.

15. The unit should be operated in fully covered shed.

16. The unit shall be operated in an environment friendly and sustainable manner and should not have any adverse impact on surrounding environment.

17. Industry will operated according to Standard Operating Procedures (SOP) issued by Central Pollution Control Board for Waste Tyre Scrap, 2024.

18. Industry shall ensure the compliance with the direction given by the State Board Lucknow in the letter dated 02.06.2025.

19. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission. Please note that consent to operate will be revoked, in case of non compliance of any of the above mentioned conditions.

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by GEETESH
CHANDRA
Date: 2025.06.10
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Regional Officer
UPPCB, Muzaffarnagar

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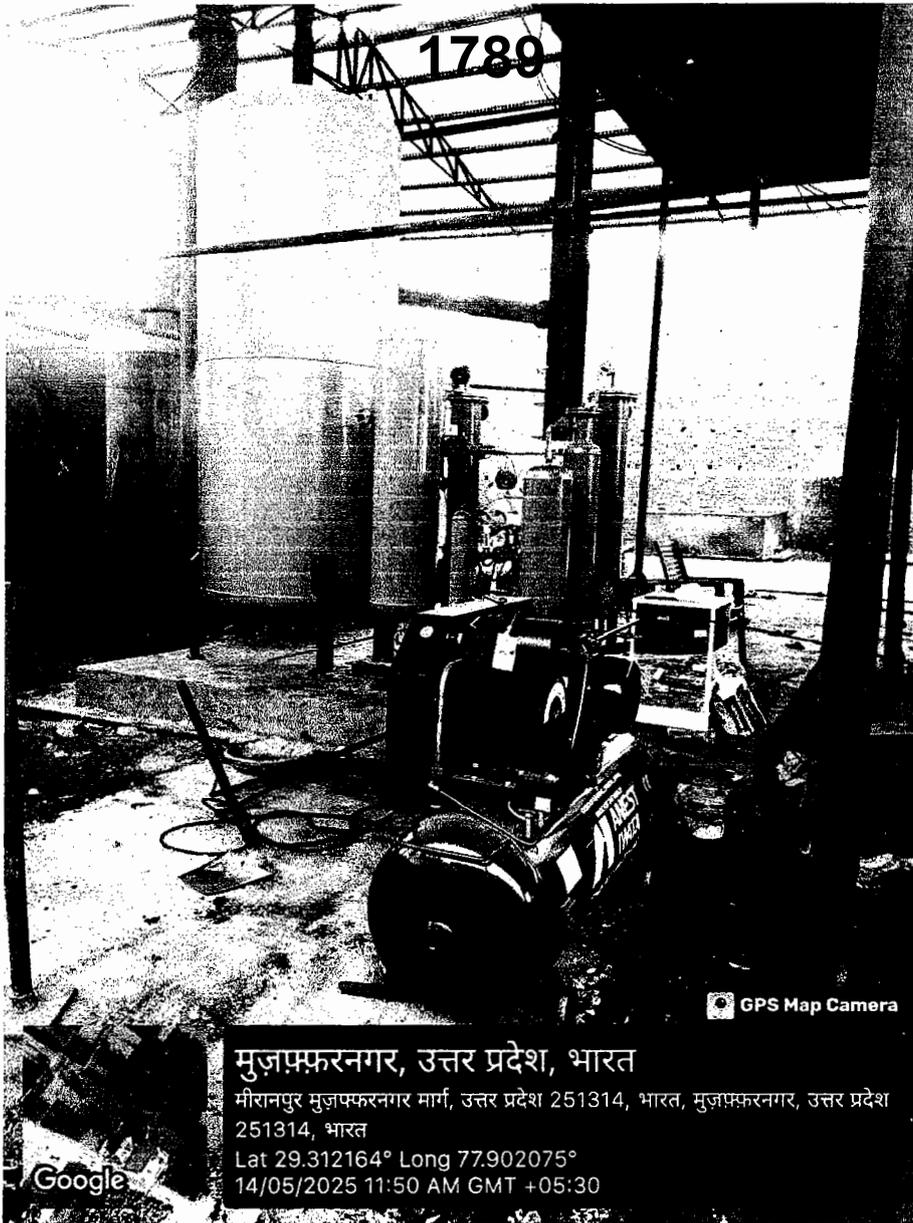
Regional Officer
UPPCB, Muzaffarnagar

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ANNEXURE R-5

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मुज़फ़्फ़रनगर, उत्तर प्रदेश, भारत

मीरानपुर मुज़फ़्फ़रनगर मार्ग, उत्तर प्रदेश 251314, भारत, मुज़फ़्फ़रनगर, उत्तर प्रदेश 251314, भारत

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14/05/2025 11:50 AM GMT +05:30

Google

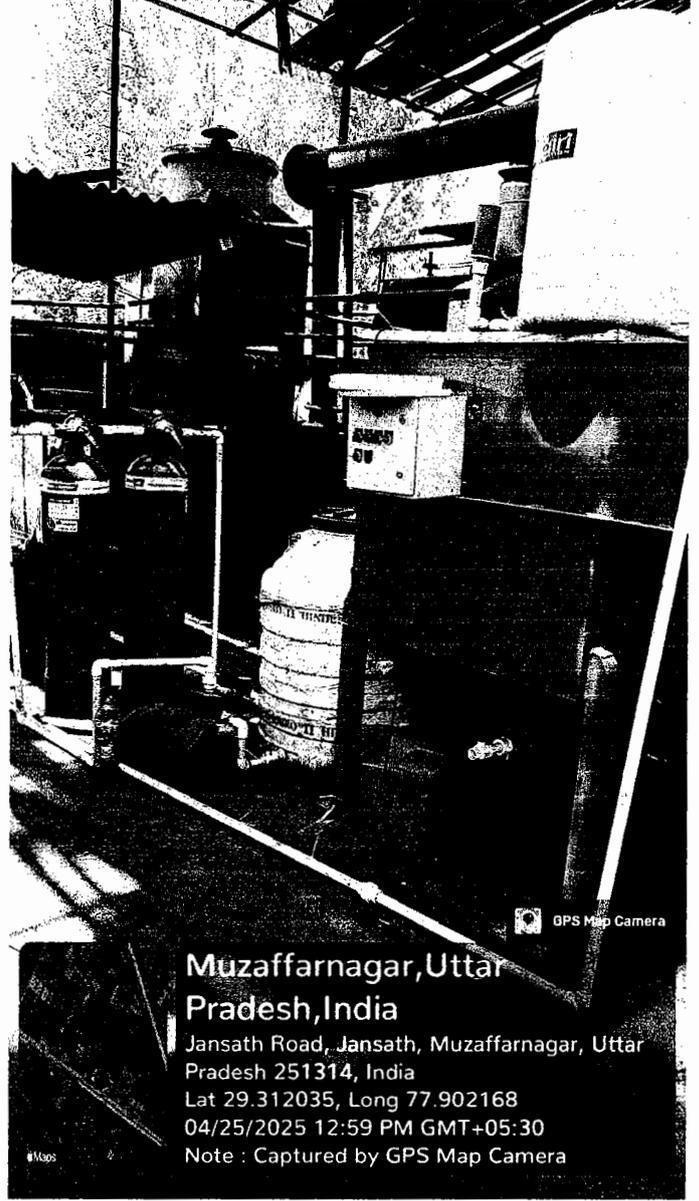
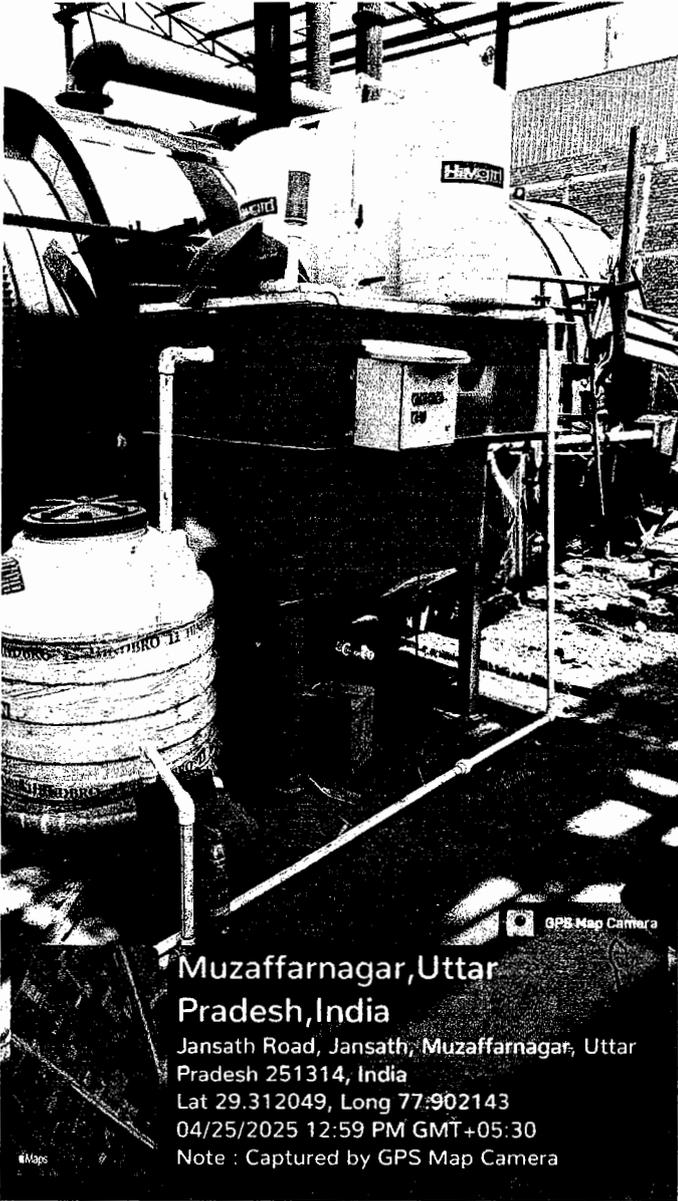


मुज़फ़्फ़रनगर, उत्तर प्रदेश, भारत

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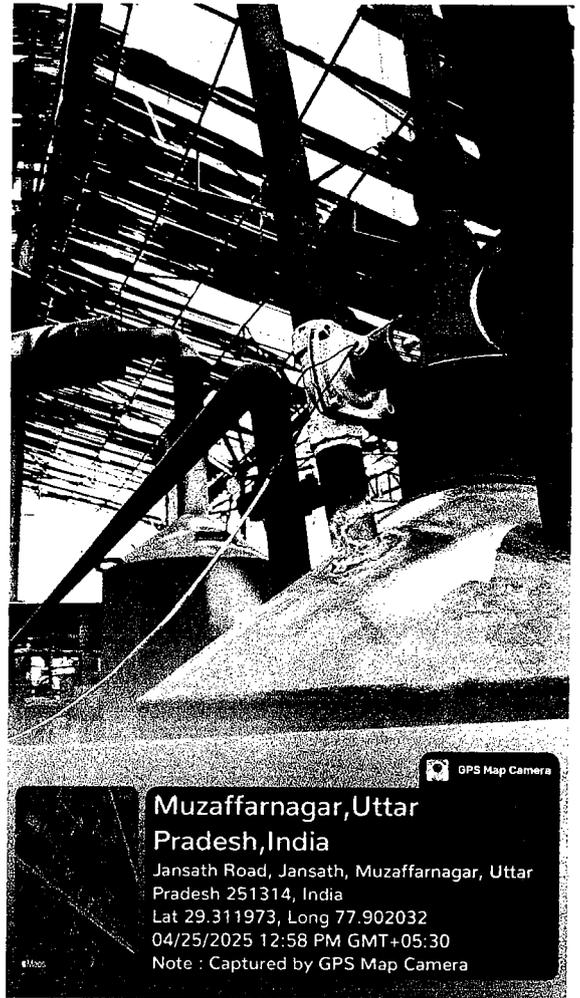
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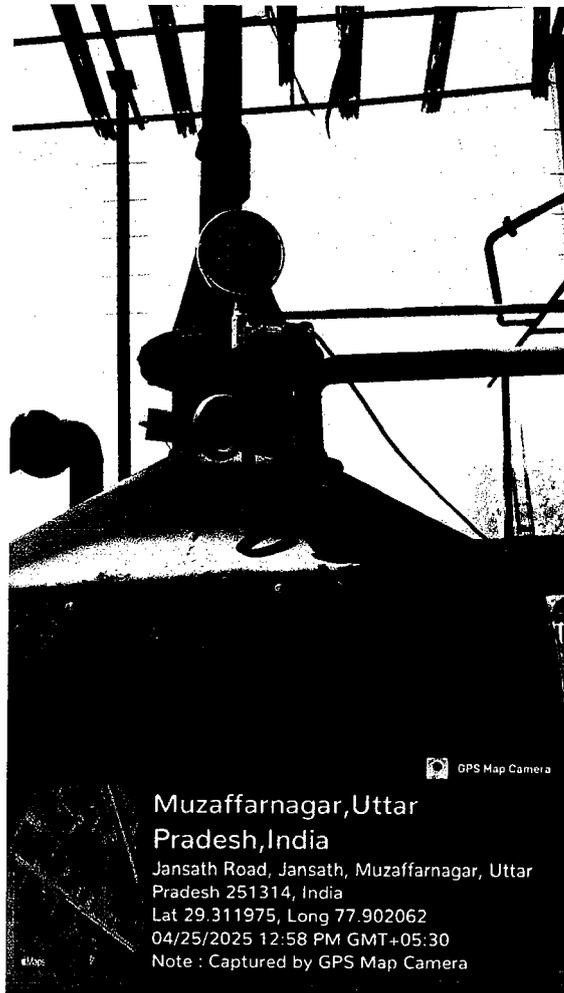


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 Note : Captured by GPS Map Camera



47

Muzaffarnagar, Uttar Pradesh, India
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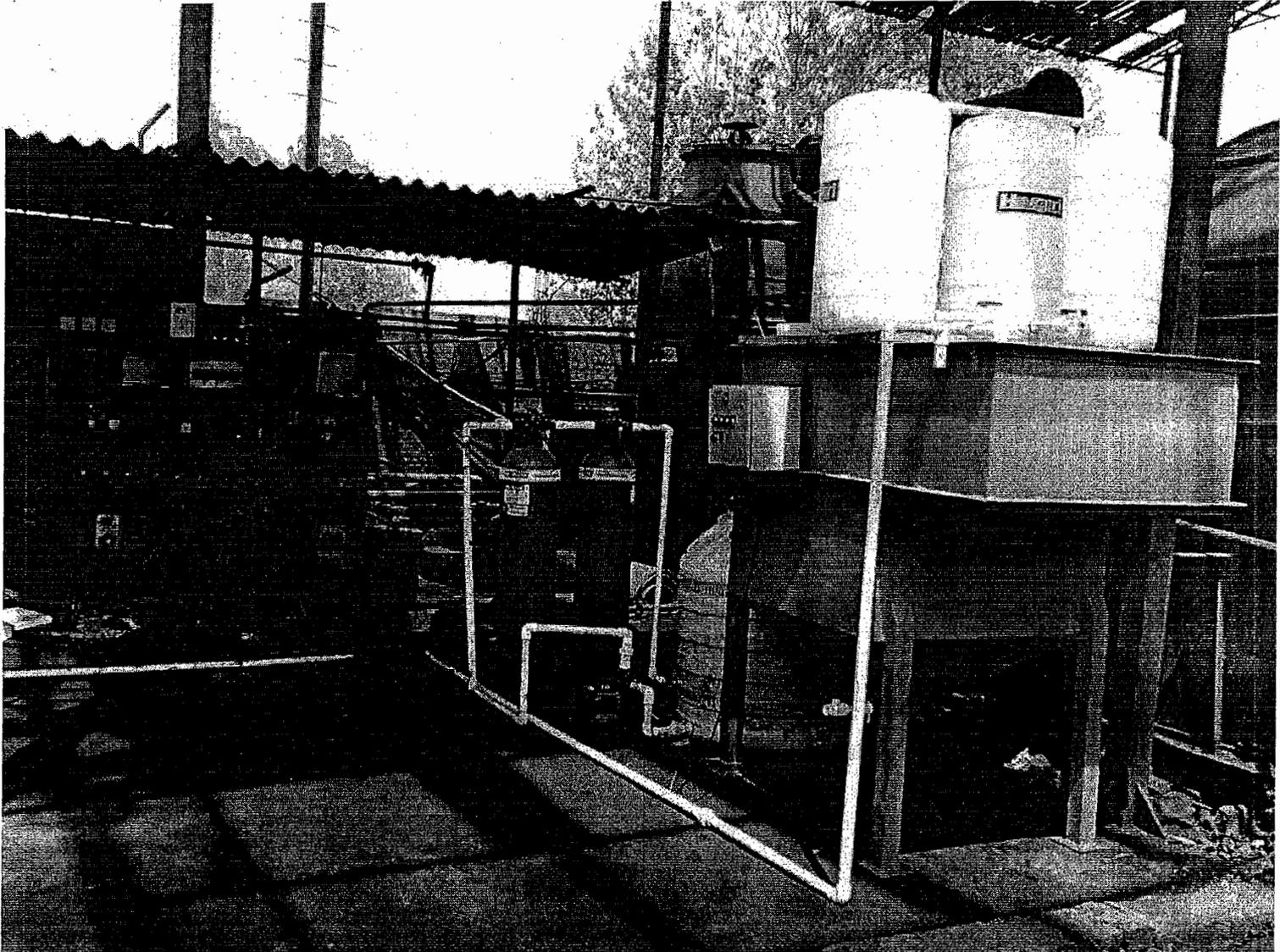


Muzaffarnagar, Uttar Pradesh, India
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 Lat 29.311975, Long 77.902062
 04/25/2025 12:58 PM GMT+05:30
 Note : Captured by GPS Map Camera

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GPS Map Camera

मुज़फ़्फ़रनगर, उत्तर प्रदेश, भारत

मीरानपुर मुज़फ़्फ़रनगर मार्ग, उत्तर प्रदेश 251314, भारत,

मुज़फ़्फ़रनगर, उत्तर प्रदेश 251314, भारत

Lat 29.311905° Long 77.902219°

08/04/2025 11:17 AM GMT +05:30

Google

M/S SHRI JEE RECLAIMING MILLS PVT. LTD.

Factory : Jansath to (5km Stone) Mirapur Road, Distt. Muzaffarnagar (U.P.)

49

Ref. No.

Dated...15/04/2025

M/S SHRI JEE RECLAIMING MILLS PVT. LTD.

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF M/S SHRI JEE RECLAIMING MILLS PVT. LTD. HELD AT THE REGISTERED OFFICE OF M/S SHRI JEE RECLAIMING MILLS PVT. LTD., situated at Khasra No.1041, 5th Km Jansath to Meerapur Road, village Salarpur, Tehsil Jansath, District Muzaffar Nagar (U. P.) ON 15TH APRIL, 2025 AT 11.30 A.M.

AUTHORIZATION

The Chairman informed the Board that M/S SHRI JEE RECLAIMING MILLS PVT. LTD. needs file and authorized Mr. Rajender Kaushik son of Shri Brij Bhushan to sign and execute all papers, documents, applications, reply, written statement, complaints, petitions, vakalatanama(s), affidavits and all other documents as may be required to be filed in relation to case or any other petition/application(s) to be filed before the Hon'ble National Green Tribunal or any other Court/Tribunal/Forum for challenging the proceedings before the Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A. 269/2024 titled Sanavvar versus State of U.P.& others or any other case, application or appeal pertaining to this case on behalf of M/S SHRI JEE RECLAIMING MILLS PVT. LTD. The Board considered the same and passed the following resolution :

"RESOLVED THAT Mr. Rajender Kaushik, Authorized Person be and is hereby authorized on behalf of M/S SHRI JEE RECLAIMING MILLS PVT. LTD. to sign and execute all papers, documents, applications, reply, written statement, complaints, petitions, vakalatanama(s), affidavits and all other documents as may be required to be filed in relation to case or any other petition/application(s) to be filed before the Hon'ble National Green Tribunal or any other Court/Tribunal/Forum for challenging the proceedings before the Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A. 269/2024 titled Sanavvar versus State of U.P.& others or any other case, application or appeal pertaining to this case on behalf of M/S SHRI JEE RECLAIMING MILLS PVT. LTD.

"RESOLVED FURTHER THAT Mr. Rajender Kaushik, Authorized Person is also hereby authorized to do all such acts and things as required in connection with the legal proceedings of the Institute to give effect to the above resolution."

CERTIFIED TRUE COPY

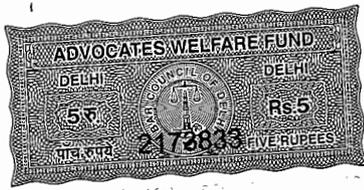
For M/S SHRI JEE RECLAIMING MILLS PVT. LTD.

For M/s. Shr. Jee Reclaiming Mills Pvt. Ltd.

DIRECTOR/CHAIRMAN
Directc

Sd/- (Rajender Kaushik)

Authorized Signatory



1794



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IN THE COURT OF Hon'ble National Green Tribunal, Privesh, Beas, New Delhi,

Suit/Appeal No. O.A. No. 269/2024 JURISDICTION of 200
In re:-

SANAYAR Plaintiff/Applicant/Petitioner/Complainant

VERSUS

STATE OF U.P. & OTHERS Defdt./respf./Accused

KNOWALL to whom these present shall come that I/We Rajender Kaurwala,
Director of M/s Shri Jee Reclaiming Mills Pvt. Ltd.
the above named Respondent No. 12 do hereby appoint.

ANIL KARNWAL

Advocate, Supreme Court
C-6, Manas Vihar Apartments,

Mayur Vihar, Phase I, New Delhi - 110091 Phone : (011) - 42151006, 9810044429.

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.

And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 17th day of April, 2025.

Accepted subject to the terms of the fees.

A
Advocate
(ANIL KARNWAL)

Client

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd
Rajender Client
Director

1795

Anil Karnwal <anil.karnwal@gmail.com>

Reply on behalf of Respondent No.1 Shri Jee Reclaiming Mills Pvt. Ltd. in O.A. No. 269/2024 Sanavvar versus State of U.P. & Ors.

1 message

Anil Karnwal <anil.karnwal@gmail.com>

Sat, Aug 30, 2025 at 1:26 PM

To: pradeepmisra@yahoo.com, "rkhuranalegal@gmail.com" <rkhuranalegal@gmail.com>, priyanka swami <advpriyankaswami@gmail.com>, adv_rajkumar@yahoo.com, "utkarsh.sharma7@gmail.com" <utkarsh.sharma7@gmail.com>, Abhinav Anand <abhinav.legal@gmail.com>, NARENDER PAL SINGH <narenderpalsingh@gmail.com>, kapilail@yahoo.co.in

Subject : Reply on behalf of Respondent No.1 Shri Jee Reclaiming Mills Pvt. Ltd. in O.A. No. 269/2024 Sanavvar versus State of U.P. & Ors.

Sir,

Please find attached herewith a reply on behalf of Respondent No.1 Shri Jee Reclaiming Mills Pvt. Ltd. in O.A. No. 269/2024 Sanavvar versus State of U.P. & Ors.

(ANIL KARNWAL)

Advocate for Respondent No.12

**Sanavvar Vs State of U P And Ors.pdf**

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